THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

APPLICATION NO.:	<u> </u>
	Respondent (s)
	Advocate for Respondent (s)

NOTES OF THE REGISTRY

Advocate for Applicant (s)

Applicant(s)

ORDERS OF THE TRIBUNAL

02.02.2006

MA 27/2006 (CP 45/2005) (OA 48/2004)

Applicant present in person. Mr. T.P. Sharma, Counsel for respondents.

The applicant has moved the present MA for early hearing of the Contempt Petition. From the material placed on record, it appears that the respondents have challenged the judgment of this Tribunal in OA No. 48/2004 before the Hon'ble High Court. The Hon'ble High court has directed the respondents to file Review Application before this Tribunal. It is brought to our notice that the Department has filed Review Application but the same could not be taken up for admission/hearing due to non-availability of Bench.

In view of these facts, we are of the view that the present Contempt Petition does not survives at this stage. Accordingly the same is disposed of. In case the Review Application filed by the respondents is ultimately dismissed by this Tribunal, the respondents shall implement the judgement of this Tribunal within a period of one month from the date of dismissal of the Review application i.e. the time that was granted by this Tribunal while disposing of this

With these observations the Contempt Petition as well as MA shall stand disposed of. Notices issued to the respondents are hereby discharged.

(A.K. BHATT)

MEMBER (A)

(M.L. CHAU MEMBER (J)

OHA